GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA STARRED QUESTION NO. 118 TO BE ANSWERED ON 25.07.2018

CONSTRUCTION OF ROBS

*118. SHRIMATI MAUSAM NOOR:

Will the Minister of RAILWAYS be pleased to state:

- (a) the reasons for delay in construction of Rail Over Bridges(ROBs) in the country including those in the eastern railways;
- (b) whether delay in budgetary allocations is the main reason for such delays and if so, the details thereof;
- (c) whether the Railways has consulted various State Governments for reconciling issues of land acquisition which is also a reason for the delay in construction of railway development projects; and
- (d) if so, the details thereof including the progress of arbitration with the State Government of West Bengal?

ANSWER

MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS (SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 118 BY SHRIMATI MAUSAM NOOR TO BE ANSWERED IN LOK SABHA ON 25.07.2018 REGARDING CONSTRUCTION OF ROBS

- (a) and (b): Road Over Bridges/Road Under Bridges (ROBs/RUBs) are being constructed in lieu of level crossings on cost sharing basis with State Govt. In a few cases, ROBs/RUBs are constructed on the request of State Government at their cost on deposit term basis, where level crossings are not present. Normally, Railway undertakes construction of ROBs/RUBs in Railway portion whereas approaches are being constructed by State Govt. Generally, there is no problem of construction of ROBs/RUBs in Railway portion. However, construction of ROBs/RUBs on approaches depends upon many factors such as availability of land, removal of encroachments, utility shifting, fixing the alignment approaches, allocation of requisite funds etc. by State There is no delay in the release of budgetary allocation from Railway side.
- (c) and (d): Indian Railways has a number of projects of New Line, Gauge Conversion and Doubling where considerable investments have been made but returns are not forthcoming due to land acquisition problems. Therefore, it has been decided that the commencement of physical work of New Line projects shall be taken up only after completion of substantial land acquisition. Chief Secretaries of State Governments have been requested to take necessary steps to expedite land acquisition process for the construction of Railway line projects. There is no Arbitration case with State Government of West Bengal.
